

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/3517 /2024/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench, Yupia

Dated Guwahati, the 4th April, 2024

Sub:- **Permission to avail Home Travel Concession (HTC)**
Ref:- Your letter no. HC(IB)-VIG/01/2023, dated 16.06.2023

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, the District & Sessions Judge, Bomdila, West Kameng District, Arunachal Pradesh, has been granted permission to avail HTC for the block period of 2022-2023, to visit his home at Assam and return, w.e.f. 26.06.2023 to 01.07.2023, by the shortest possible route, as per existing Rules.

Shri Kashyap may be informed accordingly.

Thanking you.

Yours faithfully,

Sdf

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/ 3518-3521 /2024/A. Dated 4th April, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West Kameng, Arunachal Pradesh, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Sdf
3/4/24

REGISTRAR(VIGILANCE)

Sdf
03.04.2024